

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,
KOLKATA,

ORIGINAL APPLICATION NO. 206/2025/EZ

IN THE MATTER OF:

Ram Nayak

... Applicant

-VERSUS-

State of Odisha & Others

... Respondents

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Place: Delhi

Date: 28.05.26



Counsel

Chandradam Mohanandir

भारतीय गैर न्यायिक

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RUPEES
RS.10

INDIA NON JUDICIAL



श्रीमती ODISHA

71AA 352791

Sl. No. 785/2026
Date: 22-05-2026

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,
KOLKATA,

ORIGINAL APPLICATION NO. 206/2025/EZ

(AFFIDAVIT SWORN BEFORE THE NOTARY PUBLIC: NABARANGPUR)

IN THE MATTER OF:

Ram Nayak ... Applicant

-VERSUS-

State of Odisha & Others ... Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF THE RESPONDENT NO.1,
3 & 4, MOST RESPECTFULLY SHOWETH:

I, Sri Chandradash Mohanandia, aged about 29 years, S/o- Late Purna Chandra Mohanandia, currently working as Tahasildar, Nandahandi, in the District of Nabarangpur (Odisha), do hereby solemnly affirm and state on oath as follows:

- 1. That, I am the Respondent No.4 in the present case and presently functioning as Tahasildar, Nandahandi, District- Nabarangpur, (Odisha). Being the custodian of the relevant revenue and administrative records pertaining to the subject land and being acquainted with the facts of the case from official records, I am competent to swear this affidavit for myself and on behalf of Respondent no. 1, 3 and 4.

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2. That save and except what are specifically admitted herein, all the averments, allegations and submissions made in the Original Application are denied as false, baseless, misconceived, exaggerated, misleading and not admitted. The Original Application is not maintainable either in law or on facts, and is liable to be dismissed.
3. That the applicant has not approached this Hon'ble tribunal with clean hands and has suppressed material facts. The application is based on surmises, conjectures, assumptions and self-serving allegations without placing any cogent technical, scientific or statutory material to substantiate the same.
4. That, the construction in question pertains to a Community Health Centre / Model CHC, which is an important public utility and health infrastructure project intended for the benefit of the local population and surrounding areas. The present proceeding appears to be aimed at obstructing a project undertaken in larger public interest.
5. That the allegations relating to alleged forest land, alleged deemed forest, alleged illegal felling/removal of trees, alleged hill cutting / laterite extraction, alleged pollution of nala / river, and alleged environmental degradation are specifically denied, being unsupported by any reliable or legally admissible material.
6. The contents of paragraphs 1 and 2 of the Original Application are matters of record relating to addresses and, therefore, do not call for detailed reply. The contents of

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paragraph 3 are specifically denied insofar as they allege that the land in question is forest land or that the Respondent authorities have illegally removed forest/tree growth and polluted any nala or caused environmental damage. It is submitted that the land in question is being utilized for establishment of a Community Health Centre / Model CHC, which is a public welfare project undertaken for the benefit of the local inhabitants. The Applicant has not produced any conclusive material to establish that the said land is recorded forest land or that the work being carried out is in violation of any environmental law. The contents of paragraph 5(A) pertain to the Applicant's own description of himself and require no comments. However, merely claiming to be a social activist does not relieve the Applicant of the burden of proving the allegations through credible evidence. The contents of paragraph 5(B), to the extent they state that a Community Health Centre is being constructed at village Sarugada / Mouza Soruguda under Tahasil Nandahandi, are matters of record to the extent borne out from official records. However, any suggestion that the construction is illegal, is denied.

7. The contents of paragraph 5(C) are denied. The allegation that the land is "Pahada" in the sense alleged and that it was "forest land having substantial forest/tree growth" is not admitted. The contents of paragraph 5(D) are denied. The allegation regarding "laterite stone extraction" and alleged requirement of environmental

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clearance is misconceived, exaggerated and unsupported by technical or statutory material. The contents of paragraph 5(E) are denied. The allegation that there exists a "natural nala" in the manner alleged and that untreated medical wastewater is or will be discharged into the same is premature, speculative and baseless. The contents of paragraph 5(H) of the original application are denied, save and except to the extent that the applicant may have submitted an application under the Right to Information Act, 2005 before some authority and may have received a reply thereto, which would speak to itself. It is respectfully submitted that the applicant is trying to draw an incorrect, unwarranted and legally unsustainable inference from the alleged RTI reply. Mere filing of an RTI application or the applicant's allegation that the reply furnished to him was vague, does not by itself establish any illegality, irregularity, environmental violation or breach of statutory procedure on the part of the answering respondents.

- The contents of paragraph 5(I) are denied, save and except to the extent that the applicant or some other persons may have submitted certain representations before certain authorities, which if any, would speak for themselves. The contents of paragraph 5(J) are denied. It is respectfully submitted that the Applicant has made a self-serving statement that there is "no other alternative legal remedy" available to him, without disclosing the true and correct legal position and without establishing that the present Original Application is maintainable in the manner

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filed. At the outset, the answering Respondents submit that mere assertion by the Applicant that no alternative remedy exists does not make the present application maintainable as a matter of right. The Applicant must still establish a legally sustainable cause of action, a specific environmental dispute, violation of an enactment listed under Schedule I of the National Green Tribunal Act, 2010, territorial and subject-matter competence, and factual foundation supported by reliable material. The Applicant has failed to satisfy these essential requirements in the present case. It is further submitted that the grievances sought to be projected by the Applicant are founded largely on assumptions regarding the nature of land, alleged tree felling, alleged deficiency in RTI response, alleged administrative inaction, apprehended pollution, and generalized environmental concerns, all of which require strict factual proof and cannot be treated as established merely because the Applicant has chosen to approach this Hon'ble Tribunal. The contents of paragraph 5(K) are denied. On the contrary, the balance of convenience lies in favour of the Respondents and the public at large, as the project in question is a public health infrastructure project, which is intended to serve the healthcare needs of the local population and surrounding areas. The construction and completion of such a public health is directly connected with access to medical treatment, emergency care, maternity and child health services and welfare of the rural and underserved population.

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9. The contents of Ground (A) to (H) are specifically denied as false, misconceived and unsupported by any legally admissible material. The Applicant has failed to show that the land qualifies as "deemed forest" in law. The allegation that the Respondent authorities have failed to address the grievances of villagers and that no action has been taken on their representations is misleading and legally unsustainable. It is respectfully submitted that mere submission of representations, complaints, village grievances, or collective objections does not automatically establish the truth of the allegations contained therein. The Applicant is attempting to portray the existence of grievance as equivalent to proof of illegality, which is impermissible in law. The Applicant has made a reckless allegation that the acts and conduct of the Respondent authorities are arbitrary, mala fide and vexatious and in violation of the Environment Protection Act. The said allegation is serious in nature but wholly unsupported by particulars, and has been made in a casual manner. The contents of paragraph 7 are denied. The Applicant cannot invoke a vague plea of continuing cause of action in absence of clear dates, particulars and legally sustainable cause of action.
10. It is respectfully submitted that though the land in question was recorded as "Pahada" during the first settlement operation, in reality it was not possessing the practical characteristics of a hill. At no point of time was there any forest growth

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over the said land. Had that been so, the kissam of the land would have been reflected in the ROR as "Jungle" or "Forest".

11. It is further submitted that a major road connecting the District Headquarters town of Nabarangpur to the remote areas of Nandahandi Tahasil has been existing adjacent to the said land since long. Since the land was found suitable and situated at a communicable point, the establishment of the CHC was finalized thereon.
12. It is further submitted that as the land was inadvertently recorded as Pahada under the reservation category of Abad Ajogya Anabadi, its dereservation and reclassification to Abad Jogya Anabadi became necessary. Accordingly, the due procedure as required under law was initiated on 01.12.2023 vide RMC No. 20 of 2023 in the office of the Tahasildar, Nandahandi, and after following all necessary legal requirements and formalities, the Sub-Collector, Nabarangpur, by order dated 29.10.2025, was pleased to order dereservation of the classification from Abad Ajogya Anabadi to Abad Jogya Anabadi (Patit) and also alienation of the land in favour of the Health & Family Welfare Department, Government of Odisha, marfat CMO & PHO, Nabarangpur, for construction of CHC at Mouza Saruguda. The complete case record is filed herewith as **Annexure-1**.
13. It is further submitted that during the said process (dereservation process), despite due publication inviting objections, if any, no objection was raised by anybody.

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Even after finalization of the said order and correction of the record, neither the Applicant nor anybody else has preferred any appeal before the competent appellate forum or before the Government of Odisha. As such, the said order having attained finality is binding on the Applicant.

14. It is respectfully submitted that the CHC, Nandahandi has been functioning in a small place at village Dangarbheja, which is not sufficient to cater to the needs of the public. Therefore, there has been a public demand for establishment of a new CHC with advanced infrastructure, which necessarily requires a larger extent of suitable land, keeping in view the needs of the present as well as future population.
15. It is submitted that such suitable land was not available in Dangarbheja village, and therefore the land in question was selected for the said purpose. The Applicant and a few of his associates became aggrieved and initially tried to have the CHC established at Dangarbheja itself in the existing place. However, the same was not possible due to lack of required extent of suitable land. The Applicant has no genuine ground to challenge the establishment of the CHC at the new site. As such, out of vengeance, the Applicant has raised fictitious allegations and filed the present case with mala fide intention to cause delay in the functioning of the new CHC at the new location.
16. It is further submitted that Saruguda is the immediate neighbouring village, and Sagarmunda lies in between Dangarbheja and Saruguda. Significantly, no villagers

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from Saruguda or Sagarmunda have raised any objection to the construction of the new CHC. This itself shows that the allegations made in the present application are concocted and fictitious. Had there been any truth in the same, the immediately affected villagers would have strongly objected.

17. It is respectfully submitted that the water of the nala, which flows far away from the land in question, is not likely to be affected because of the new CHC. In addition to that, the villagers situated on the banks of the said nala or the River Indravati have neither apprehended nor objected to any possible pollution of water on that account.
18. It is further submitted that the said nala is a very small nala and does not have a perennial source of water, and during summer it gets dried up. It is also not a direct tributary of the River Indravati, which itself flows at a considerable distance from the said nala. The Applicant's village Dangarbheja is neither situated on the bank of the said nala nor on the bank of the River Indravati. Therefore, the allegation of the Applicant with regard to likely pollution of water is not based on any fact and is made only on the basis of surmises and conjectures.
19. It is further submitted that the Government has already provided safe drinking water facilities to every household and village. Therefore, the allegation that some villagers are dependent upon nala / river water for drinking purposes is false. Even otherwise, the villagers do not ordinarily go to the river / nala for bathing purposes.

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Most importantly, the CMO & PHO, Nabarangpur, vide Letter No. 3048 dated 23.03.2026, addressed to the Tahasildar, Nandahandi (Respondent No. 4), has furnished a detailed report regarding disposal of biomedical waste and wastewater through the Government-authorised Common Biomedical Waste Treatment Facility, namely M/s Renewable Envirologic Pvt. Ltd., Balangir, for scientific treatment and final disposal. The said letter is filed herewith as **Annexure-2**.

20. The Chief District Medical and Public health officer cum DMD, Nabarangpur vide his letter No. 2697, dated: 13.03.2026 has submitted a compliance report regarding model community health center (CHC), at Saruguda, Nandahandi block, Dist-Nabarangpur addressed to the regional officer, State Pollution Control Board, Regional Office, Koraput, Odisha. The report is self-explanatory and contains the details of (i) clarification regarding bed strength, (ii) Constructed of ETP & STP, (iii) Waste water disposal system, & (iv) Bio-Medical waste management. The said letter is filed herewith as **Annexure- 3**.

21. It is humbly submitted that the allegation that the land in question contains laterite stone is not true. In this regard, the Mining Officer, Nabarangpur, vide Letter No. 523/Mines dated 26.03.2026 addressed to the Tahasildar, Nandahandi, has furnished information regarding the alleged sairat source at Saruguda CHC. The said authority has clearly stated that the land appertaining to Plot No. 1275 under

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Khata No. 581 of Mouza Saruguda was duly enquired into by Sri Sudhir Kumar Pradhan, Junior Mining Officer, Nabarangpur, and upon such enquiry it was ascertained that no existing or active minor mineral source was found over the said land. The said letter is filed herewith as **Annexure-4**.

- 22. The Respondent Nos. 1, 3 & 4 strongly oppose the prayer for interim relief. It is respectfully submitted that the Applicant has no prima facie case; the balance of convenience lies in favour of the Respondents; no irreparable environmental injury has been demonstrated; whereas, stoppage of construction would seriously prejudice public interest, as the project concerns public healthcare. Hence, the prayer for interim stay / stoppage of construction deserves rejection.
- 23. The Respondent Nos. 1, 3 & 4 deny the Applicant's entitlement to any of the reliefs sought in the prayer portion of the Original Application. The prayer for stoppage of construction, demolition of the Community Health Centre, restraint upon operation/commencement, and other consequential reliefs are wholly untenable, contrary to public interest and liable to be rejected.
- 24. That the project is meant to improve public health facilities in the area and is in larger public interest. It is worth mentioning here that the construction of the CHC is almost complete and ready for inauguration.

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25. That the burden of proving forest status, deemed forest claim, illegal felling, illegal extraction, pollution, and ecological damage lies entirely upon the Applicant, which burden has not been discharged.
26. That the answering respondents seek leave of this Hon'ble tribunal to file additional affidavit/ documents/ reports, if required, upon receipt of further official records or reports.

PRAYER

In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Dismiss the Original Application as against Respondent Nos. 1, 3 & 4, being devoid of merit and not maintainable;
- b) Reject the prayer for interim relief, including the prayer for stoppage of construction and/or demolition;
- c) Pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

And for this act of kindness, the answering Respondents shall, as in duty bound, ever pray.

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VERIFICATION

I, Chandradash Mohanandia, aged about 29 years, S/o- Late Purna Chandra Mohanandia, currently working as Tahasildar, Nandahandi, District-Nabarangpur, Odisha, the deponent above named, do hereby verify that the statements made in paragraphs 1 to 24 of this Counter Affidavit are true and correct to my knowledge based on official records and information received in official course, and that I have not suppressed any material fact.

Verified at Nabarangpur on this 21st day of May, 2026.

IDENTIFIED BY ME
[Signature]
 Uhadeswar Khadanga
 Gosrihadeswar Khadanga, Nabarangpur.
 B.Com., LL.B.
 GOVT. PLEADER
 Nabarangpur-764059

Chandradash Mohanandia
DEPONENT

[Signature]
 22/5/26
 SANTOSH KUMAR NAYAK
 BA, LLB, ADVOCATE
 NOTARY
 (GOVT. OF INDIA) Regd No-46674
 Nabarangpur

Deponent have been identified by
A. Khadanga Advocate
 I, A. G. P. Solemnly affirm before me
 in this the 22 day of May 2026
 at about 7:30 A.M/P.M. The Content
 having been readover and explained to the
 deponent who seemed to have correctly
 understood the contents and theme of this
 affidavit at the time of Swearing

Schedule xiv – Form No. 189

2025-26 This year

FORM "A"

Rule 14: Attention

Submission rejection or nomination order

(Intimation slip on changes in the R.O.R)

Nandahandi Tahsil, Nabarangpur District 2025-26 RMC No 20/2023. The following changes have been ordered in the affidavit as per case no.

Satwa - Rayati tax _____ Cess Rs _____ Total _____ Name of the Mouza (Revenue Village) Saruguda Name of the police station Nabarangpur Thana No. _____ Detailed description of the change.

Name of the RT(recorded tenant) and address	Khata No	Plot No	Kissam	Extent
Aabada Jogya Anabadi	581	1275	Patita	Ac. 8.75

If the change results in the division of the plot into parts, then a map showing the same shall be attached to the order sent to the Naib-Tahsildar.

Revenue Miscellaneous Case No. 20/2025 dated 06.11.2015 with the approval of the District Collector, as per the order of Tahasildar, Nandahandi change of land status was from Abada Ajogya Anabadi to Abada Jogya Anabadi

Akash Gantayat

Amin
Tahasil Office, Nandahandi

CA
12/01/2026
Additional Tahasildar
Tahasil Office, Nandahandi

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CHECK LIST OF RMC CASE NO. 20/2023 OF NANDAHANDI TAHASIL IN THE DISTRICT OF NABARANGPUR IN FAVOUR OF HEALTH AND FAMILY WELFARE DEPARTMENT, GOVERNMENT OF ODISHA.

(As per prescribed by bord of revenue communicated vide L. No.1486/dtd.10.08.2022)

SI No.	PARTICULARS OD DOCUMENTS	YES/NO	FLAG
1	The case Record has been specially numbered as RMC Case Record.	YES	
2	The application for lease/alienation in- prescribed form duly filed in and signed by the applicant.	YES	3
3	The requisition along with the land plan/land schedule has been filed in quadruplicate with dated signature and acknow ledgement by the Tahasildar indicating date of its receipt.	NO	
4	Requisite court fee has been affixed.	NO	
5	Authorization to file requisition is of authorization available along with copy letter from the competent authority.	YES	1
6	The cases other than individual lease and proposal for lease necessary registration certificate of the company/firm along with Memorandum and articles of association, the bye-law etc. are attached.	YES	
7	The provision exists in the by-law enabling the applicant to sue and to be sued is available and there is clear provision for resumption of land to Government in Revenue & D.M.Department in case of dissolution.	NO	
8	Proceedings of the site selection committee duly approved by the Collector enclosed and valid at the time of submission of case record for sanction.	YES	7
9	The proclamation in respect of de-reservation of Kissam of land has been duly served by beat of drum with copy to relevant G.P/Municipality NAC and Notice Board of Tahasildar.	YES	15
10	The Proclamation in respect of lease/ alienation of land has been duly served by beat of drum with copy to relevant G.P/Municipality /NAC and Notice Board of Tahasildar.	YES	
11	The proclamation in respect of correction of RoR as per Rule 34(e) of OSS Rules, 1962 has been served by beat of drum with copy to relevant G.P./Municipality NAC and Notice Board of Tahasildar.	NO	
12	The field enquiry report of the R.I. with specific report regarding encroachment, sairat source, forest growth, encumbrance etc., along with land plan indicating the adjoining plots and passage to the plot and land schedule as per the existing RoR has been enclosed	YES	5
13	Field enquiry report of Tahasildar enclosed.	YES	14
14	Authentication copy of RoR of the proposed plot(s) has been enclosed.	YES	10
15	Sales statistics has been signed by the D.S.R.	NO	
16	Advance possession given or not. If yes, the name of authority given advance possession with copy of letter of sanction of advance possession.	NO	
17	Where lease has been proposed for sanction on payment of premium etc., willingness of the applicant to pay the same has been obtained.		

18	In case Educational Institutions, the case record has been examined as per L.No.46/Rev. Dated 16.08.1995 of the R.D.C.(ND)/CD/SD and the eligibility regarding allotment of land, free of premium has been examined as per Govt.L.No.38810/Rev. dated.23.05.1977 and with No.62250/Rev.dated 26.11.1998.The authenticated report on population figure has be given	NO	
19	The actual minimum requirement of land for the purpose of lease/alienation as per Govt. guidelines has been examined as per EC No-1000/2022.		
20	The category in which the urban land has been kept/proposed to be kept in the indicated master plan have been in the case record.	NO	
21	In case the land has been de-reserved, the de-reservation case report has been enclosed.		
22	In case religious/political institution/ Origination, clearance from Home (Special) Department is required as per L.No.5914/ dated 02.03.1966 and Memo No.65052/R dated 02.11.1987.	NO	
23	In case compensatory aforestation ,clearance order from Govt. of India, Ministry of Forest and Environment for diversion of Forest Land has been obtained(Chief Sectary'sD.O.L.No. 197/CS dated 31.01.2000.	NO	
24	The amount of Premium, Rent, Cess etc. if any have been clearly indicated in the case record.	NO	
25	Copy of previous objection letter, if any kept in the case record and point-wise compliance has been made in case record.	NO	
26	Col.I of the order sheet has been clearly dated	YES	
27	Dated signature is available in all the papers enclosed to the case record.	YES	
28	Copy of all documents enclosed to the case record has been signed by the Tahasildar.	YES	
29	Page marking of the order sheet and enclosures (correspondence side) have been properly done.	YES	
30	Authority competent to sanction lease/alienation has been indicated in the case record.	YES	
31	Whether belongs to Urban area/Rural area.	RURAL AREA	
32	DLC land status & Forest Status of Land as on 25.10.1980 as per Forest (Conservation) Act, 1980.	YES	


Tahasildar, Nandahandi



ପ୍ରକୃତ: LIII--ପାଠ୍ୟ ସଂ. 319

ମିଳିତ ଶୀରୋନାମା ପୃଷ୍ଠା ଓ ନଥି ପତ୍ର
(COMBINED TITLE PAGE & FLY LEAF)

[ଓଡ଼ିଶା ସରକାରଙ୍କ ପ୍ରକୃତ ପ୍ରସଙ୍ଗ, ୧୯୬୪ ଓ ପାଠ୍ୟାଳୟ ୨୦୨୨]

ପ୍ରକର ପୃଷ୍ଠା--

Misc Case

କିରାଣି/ ଶାଖା / ଉପ କିରାଣି

RMC No.20/2023

କେନ୍ଦ୍ରର ସଂଖ୍ୟା

ଓ

କର୍ମର ନାମ

ଜ୍ଞାନର ନାମ Saruguda

ଆକାର ନାମ

Nabarangpur/Khatiguda

ପଦବିର Nandahandi

କିରାଣି Nabarangpur

ଆବେଦନକାରୀ

ଅପର ପକ୍ଷ

କ୍ଷେତ୍ର

ଅନୁସୂଚିତ ନିୟମ

Nature of case:-De-Reservation & Change of Classification under Rule 34 (e) of OSS Rules, 1962
ଅନୁସୂଚିତ କାମ (Record Room) ରେ ପ୍ରାପ୍ତ କାର୍ଯ୍ୟ

କ୍ରମିକ ସଂ.	କାର୍ଯ୍ୟର ବର୍ଣ୍ଣନା	କାର୍ଯ୍ୟ କ୍ରମିକ ନମ୍ବର	ପୃଷ୍ଠା ସଂଖ୍ୟା	ଆମର ପୃଷ୍ଠା	କାର୍ଯ୍ୟର ସ୍ୱଭାବ	ମଧ୍ୟମ
1	2	3	4	5	6	7
1.	Order Sheet	1-3				
2.	Application	1-3				
3.	R.I Report & Trace Map	5-6				
4.	Site Selection Proceeding	7				
5.	RK report & Bhulekh	8-10				
6.	DLC report	11-13				
7.	Spot visit Memorandum	14				
8.	General Notice	15				
	Total	18				

Tahasildar, Nandahandi

~~X~~
ORDER SHEET
(See Paragraph 267(l) of O.R.M., 1964)

From 01.12.2023
Tahasil: Nandahandi
Sub-Division: Nabarangpur,

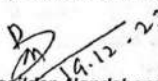
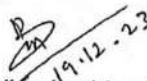
To
Police Station: Nabarangpur/Khatiguda
District: NABARANGPUR



Village: Saruguda,
CASE No.20/2023

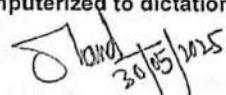

Name of applicant: Community Health Centre, Nandahandi.
Opposite Party: State of Odisha-Tahasildar, Nandahandi.

Nature of case: De-Reservation & Change of Classification under Rule 34 (e) of OSS Rules, 1962

Serial no. and date of order	Magistrate's Order & Signature	Note on the action taken as per order																					
(1)	(2)	(3)																					
(1) 01.12.23	<p>Consequent on processing of the alienation proposal vide Alienation Case No. 01/2023 as per the requisition filed by the Chief District Medical & Public Health officer(CDM & PHO), Nabarangpur for settlement of government land under occupation coming under Dangarbheja Revenue Circle of this Tahasil, the following schedule of land being found suitable for alienation, but for the category of land 'Reserve': Abada Ajogya Anabadi Khata and classified as 'Pahada, it is essential for its de-reservation and change of classification so as to make the land leasable as required under rule 34(e) of Odisha Survey & Settlement Rules, 1962.</p> <p style="text-align: center;"><u>Land Schedule</u></p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Mouza</th> <th>Khata No.</th> <th>Plot No.</th> <th>Kissam</th> <th>Extent Applied (in Ac.)</th> <th>Full Extent (in Ac.)</th> <th>Khatiyani Name</th> </tr> </thead> <tbody> <tr> <td>Saruguda (Rural)</td> <td>582</td> <td>1275</td> <td>Pahada</td> <td>8.75</td> <td>8.75</td> <td style="text-align: center;">AAI ASA (AAA)</td> </tr> <tr> <td colspan="4" style="text-align: center;">Total</td> <td>Ac.8.75</td> <td></td> <td></td> </tr> </tbody> </table> <p>In this context, the Revenue Inspector, Dangarbheja who had earlier been asked to submit preliminary enquiry report, has submitted his report vide L.No.38/2023 dated 16.06.2023, which is taken as a part of the RMC case (Annexure-A & B). On perusal of the report it reveals that the proposed land for Community Health Centre, Nandahandi is recorded as "PAHADA" kissam under "Abada Ajogya Anabadi" Khata. The R.I.Dangarbheja suggested for its de-reservation i.e. from Abada Ajogya Anabadi Khata to Abada Jogya Anabadi Khata and change of classification from Pahada to Patita, so as to alienate the land in favour of Chief District Medical & Public Health officer (CDM & PHO), Nabarangpur</p> <p style="text-align: center;">Ask Record Keeper to verify the office RoR and Bhulekh website to confirm the accuracy and report. (Computerised to dictation)</p> <p style="text-align: center;"><i>[Signature]</i> Tahasildar, Nandahandi</p> <p style="text-align: right;"><i>[Signature]</i> Tahasildar, Nandahandi. 01.12.23</p>	Mouza	Khata No.	Plot No.	Kissam	Extent Applied (in Ac.)	Full Extent (in Ac.)	Khatiyani Name	Saruguda (Rural)	582	1275	Pahada	8.75	8.75	AAI ASA (AAA)	Total				Ac.8.75			
Mouza	Khata No.	Plot No.	Kissam	Extent Applied (in Ac.)	Full Extent (in Ac.)	Khatiyani Name																	
Saruguda (Rural)	582	1275	Pahada	8.75	8.75	AAI ASA (AAA)																	
Total				Ac.8.75																			

Serial no. and date of order	Magistrate's Order & Signature	Note on the action taken as per order																		
(1)	(2)	(3)																		
(2) 19.12.2023	<p>The case is put up to me to-day. The Record Keeper has verified the case land with the Office RoR and Bhulekh Website and submitted his report which is annexed with the case record at (Annexure-C). R.K has reported that the below schedule land has been recorded as Pahada kissam under Abada Ajogya Anabadi Khala.</p> <table border="1" style="margin: 10px auto; border-collapse: collapse;"> <thead> <tr> <th colspan="6" style="text-align: center;">Land Schedule</th> </tr> <tr> <th style="width: 15%;">Mouza</th> <th style="width: 10%;">Khata No.</th> <th style="width: 10%;">Plot No.</th> <th style="width: 15%;">Kissam</th> <th style="width: 10%;">Full Extent (in Ac.)</th> <th style="width: 40%;">Khatiyan Name</th> </tr> </thead> <tbody> <tr> <td>Saruguda (Rural)</td> <td>582</td> <td>1275</td> <td>Pahada</td> <td>8.75</td> <td>Abada Ajogya Anabadi</td> </tr> </tbody> </table> <p>It is thus necessary to go for de-reservation of Abada Ajogya Anabadi Khata Classified as Pahada required for change of classification to Patita for eventual alienation in favour of Chief District Medical & Public Health Officer, Nabarangpur.</p> <p>The Assistant Settlement Officer, Jeypore, (Koraput) vide this Office Letter No.898/2023, dtd.11.04.2023. has been requested for submission of DLC status of the above schedule land. As per check list, land status as on 25.10.1980 is mandatory vide Letter No.1486, dtd.10.08.2022 of Board of Revenue, Odisha, Cuttuck.</p> <p>Issue General Proclamation for its publication by inviting objection if any from general public as required under rule 5(5) of the O.G.L.S. Rules, 1983 regarding proposed de-reservation and change of classification for eventual alienation in favour of Chief District Medical & Public Health officer, Nabarangpur.</p> <p>Put up the case record after completion of the stipulated period of 15 days from the date of publication of the General Proclamation.</p> <p><i>(Computerised to dictation)</i></p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  Tahasildar, Nandahandi </div> <div style="text-align: center;">  Tahasildar, Nandahandi. </div> </div>	Land Schedule						Mouza	Khata No.	Plot No.	Kissam	Full Extent (in Ac.)	Khatiyan Name	Saruguda (Rural)	582	1275	Pahada	8.75	Abada Ajogya Anabadi	<p style="text-align: right;">Letter No.898/23 Dt.11.04.2023</p> <p style="text-align: right;">Issued Notice No.2576/23 Dt.19.12.2023</p>
Land Schedule																				
Mouza	Khata No.	Plot No.	Kissam	Full Extent (in Ac.)	Khatiyan Name															
Saruguda (Rural)	582	1275	Pahada	8.75	Abada Ajogya Anabadi															

Serial no. and date of order	Magistrate's Order & Signature	Note on the action taken as per order
(1)	(2)	(3)
(3) 05.01.24	<p>The case is put up to me to-day.</p> <p>Conducted field visit to the spot at Saruguda Mouza on 13.03.2023 (<i>Annexure-D</i>) and the detail field visit memorandum have been prepared and attached to the case record as a part of the case. During my field visit along with the Revenue Inspector, Dangarbheja, I have ascertained that the land is free from encroachment, there is no valuable tree growth over the land and that no sairat source is available and the proposed land comparing to the kissam mentioned in the ROR has not been used. The land is found suitable for its eventual alienation after de-reservation of the Abada Ajogya Anabadi Khata to Abad Jogya Anabadi Khata and change of the classification from Pahada to Patita.</p> <p>Perused the report of Assistant Settlement Officer, Jeypore, (Koraput) vide his letter No.1040/2023, dtd.03.11.2023. It is found that, the Sabik Status of the case land is also "Kupuli" kissam and not Jungle. Hence, the Case land does not attract as per provision of Forest Conservation Act.1980 (<i>Annexure-E</i>).</p> <p>Served copy of the general proclamation have been returned back after due service. The proclamation was published on dtd.20.12.2023 (<i>Annexure-F</i>), which is placed in the case record as a part of it. The stipulated period of 15 days from the date of its publication has already been completed by 04.01.2024. No objection from any corner has so far been received in the office. Besides, the Site Selection Committee Proceedings for proposed alienation has been approved by the Collector, Nabarangpur on 16.03.2023 have been approved for regularization of Govt. land under occupation of Community Health Centre, Nandahandi authority. (<i>Annexure-G</i>).</p> <p>Submit the RMC Case Record No.20/2023 to the Collector, Nabarangpur for according of kind approval through the Sub Collector, Nabarangpur for kind recommendation.</p> <p>(Computerised to dictation)</p> <p style="text-align: center;">  05.01.24 Tahasildar, Nandahandi  05.01.24 Tahasildar, Nandahandi </p>	<p>Letter No. 1040/23 Dt.03.11.23</p>

Order & Date	Magistrate's Order & Signature	Note of Action																					
30.05.2025	<p>The case is taken up today. The RMC case No.20/2023 has been returned by the Sub-Collector, Nabarangpur vide letter No.326/2025, on dated.21.01.2025 for re-validate the Site Selection Proceeding and mentioning of date of publication on the reverse side of the General proclamation. The Collector, Nabarangpur has been pleased to re-validate the Site Selection Proceeding dtd. 13.03.2023 and the same has been duly validated the same on dtd. 20.05.2025 by the Collector, Nabarangpur and commuted to this office vide District Office Letter No.7588/2025, dtd.23.05.2025 of the Additional District Magistrate, Nabarangpur. Accordingly, the date of Publication of the General Proclamation has been mention by the Process Server as well as Signature Attested before me by the Asst. Nazir. All the formalities has been observed for change of classification in lieu for alienation of the Govt. Land as schedule Bellow in favour of CDM & PHO, Nabarangpur for construction of CHC, Saruguda.</p> <p style="text-align: center;">Land Schedule</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Mouza</th> <th>Khata No.</th> <th>Plot No.</th> <th>Kissam</th> <th>Extent Applied (in Ac.)</th> <th>Full Extent (in Ac.)</th> <th>Proposed kissam</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">Saruguda (Rural)</td> <td style="text-align: center;">582 (AAA)</td> <td style="text-align: center;">1275</td> <td style="text-align: center;">Pahada</td> <td style="text-align: center;">8.75</td> <td style="text-align: center;">8.75</td> <td style="text-align: center;">AAA to AJA and Pahada to Patita</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td style="text-align: center;">1Plots</td> <td></td> <td style="text-align: center;">Ac.8.75</td> <td></td> <td></td> </tr> </tbody> </table> <p style="text-align: center;">Re-submit the RMC Case Record No.20/2023 to the Collector, Nabarangpur for according of kind approval through the Sub Collector, Nabarangpur for kind recommendation after necessary compliance.</p> <p>(Computerized to dictation)</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div style="text-align: center;">  Tahasildar, Nandahandi </div> <div style="text-align: center;">  Tahasildar, Nandahandi </div> </div>	Mouza	Khata No.	Plot No.	Kissam	Extent Applied (in Ac.)	Full Extent (in Ac.)	Proposed kissam	Saruguda (Rural)	582 (AAA)	1275	Pahada	8.75	8.75	AAA to AJA and Pahada to Patita	Total		1Plots		Ac.8.75			
Mouza	Khata No.	Plot No.	Kissam	Extent Applied (in Ac.)	Full Extent (in Ac.)	Proposed kissam																	
Saruguda (Rural)	582 (AAA)	1275	Pahada	8.75	8.75	AAA to AJA and Pahada to Patita																	
Total		1Plots		Ac.8.75																			



CONTINUATION OF ORDER SHEET

Sl. No. & date of Order	Order & Signature	Action taken															
	<p>Perused the previous orders and order dated 30.05.2025 of Tahasildar, Nandahandi in RMC No. 20/2023 in which the Tahasildar has submitted proposal for change of classification of Govt. land of the following land schedule from Abada Ajogya Anabadi Khata to Abada Jogya Anabadi Khata and kissam from Pahada to Patita for its eventual alienation in favour of Health & Family Welfare Department, Govt. of Odisha marfat Chief District Medical & Public Health Officer (CDM & PHO), Nabarangpur for construction of Common Health Center at Saruguda mouza.</p> <p style="text-align: center;">LAND SCHEDULE</p> <table border="1" data-bbox="235 646 935 758"> <thead> <tr> <th>Mouza</th> <th>Khata No.</th> <th>Plot No.</th> <th>Kissam</th> <th>Extent</th> </tr> </thead> <tbody> <tr> <td>Saruguda (Rural)</td> <td>582 (AAA)</td> <td>1275</td> <td>Pahada</td> <td>Ac. 8.75</td> </tr> <tr> <td>Total</td> <td></td> <td>1 Plot</td> <td></td> <td>Ac. 8.75</td> </tr> </tbody> </table> <p>On perusal of the case record, it reveals that the CDM & PHO Nabarangpur has filed application in Form- 1A duly authorized by the Deputy Secretary to Govt., Health & Family Welfare Department, Odisha for alienation of Govt. land as per above Land Schedule in favour of Health & Family Welfare Department, Govt. of Odisha marfat Chief District Medical & Public Health Officer (CDM & PHO), Nabarangpur. The site so selected by the Site Selection Committee on dtd. 12.03.2023 has been once approved on dtd. 16.03.2023 and revalidated on dtd. 23.05.2025 by the Collector, Nabarangpur.</p> <p>The proclamation as required under Rule-5 of OGLS Rules-1983 inviling objections, if any from the locality has been issued by the Tahasildar, Nandahandi vide PR No. 2576, dtd. 19.12.2023 under intimation to Gram Panchayat, Dangarbheja & DIO,NIC,Nabarangpur for wide publicity. The orders dtd. 05.01.2024 of Tahasildar, Nandahandi reveals that no objection has been received from any quarter by the during the stipulated period.</p>	Mouza	Khata No.	Plot No.	Kissam	Extent	Saruguda (Rural)	582 (AAA)	1275	Pahada	Ac. 8.75	Total		1 Plot		Ac. 8.75	
Mouza	Khata No.	Plot No.	Kissam	Extent													
Saruguda (Rural)	582 (AAA)	1275	Pahada	Ac. 8.75													
Total		1 Plot		Ac. 8.75													

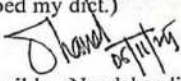
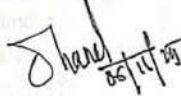
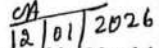
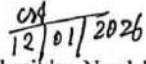
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CONTINUATION OF ORDER SHEET

Sl. No. & date of Order	Order & Signature	Action taken																		
	<p>The spot visit memorandum dtd. 13.03.2023 of Tahasildar, Nandahandi reveals that the proposed land is free from encroachment and neither any tree growth nor sairat source exists over the proposed land. The Tahasildar has also reported that the proposed land comparing to the kissam mentioned in the ROR has not been used. The orders dtd. 05.01.2024 of Tahasildar, Nandahandi also reveals that proposed land is under occupation of CHC, Nandahandi and suitable for alienation in favour of Health & Family Welfare Department, Govt. of Odisha marfat Chief District Medical & Public Health Officer (CDM & PHO), Nabarangpur. The Tahasildar has also obtained report from the ASO, Jeypore and has annexed certificate that the case land does not attract the provision under Forest Conservation Act. as on 1980. The Tahasildar, Nandahandi has observed all the required formalities in processing the case record.</p> <p>In view of the above facts, I am inclined to accept the proposal submitted by the Tahasildar, Nandahandi for change of khata of the suit land scheduled below from " Pahada" kissam in "Abada Ajogya Anabadi Khata" to "Patita" kissam under "Abada Jogya Anabadi Khata" as per paragraph 10 (4) of Order No. 4898-R, dated 28.01.1966 of Revenue Department, Odisha for its eventual alienation in favour of Health & Family Welfare Department, Govt. of Odisha marfat Chief District Medical & Public Health Officer (CDM & PHO), Nabarangpur for construction of Common Health Center at Saruguda mouza .</p> <p style="text-align: center;">LAND SCHEDULE</p> <table border="1" style="width: 100%; border-collapse: collapse; margin: 10px 0;"> <thead> <tr> <th>Mouza</th> <th>Khata No.</th> <th>Plot No.</th> <th>Kissam</th> <th>Extent</th> <th>Proposed Khatiyan</th> </tr> </thead> <tbody> <tr> <td>Saruguda (Rural)</td> <td>582 (AAA)</td> <td>1275</td> <td>Pahada</td> <td>Ac. 8.75</td> <td>Patita of AJA Khata</td> </tr> <tr> <td>Total</td> <td></td> <td>1 Plot</td> <td></td> <td>Ac. 8.75</td> <td></td> </tr> </tbody> </table> <p>Return the Case Record to the Tahasildar, Nandahandi for taking further necessary follow up action.</p> <p>(To my dict.)</p> <p style="text-align: right;"><i>(Signature)</i> Sub Collector, Nabarangpur</p>	Mouza	Khata No.	Plot No.	Kissam	Extent	Proposed Khatiyan	Saruguda (Rural)	582 (AAA)	1275	Pahada	Ac. 8.75	Patita of AJA Khata	Total		1 Plot		Ac. 8.75		
Mouza	Khata No.	Plot No.	Kissam	Extent	Proposed Khatiyan															
Saruguda (Rural)	582 (AAA)	1275	Pahada	Ac. 8.75	Patita of AJA Khata															
Total		1 Plot		Ac. 8.75																

(Reference Para 207(1) of ORM 1964
(CONTINUATION ORDER SHEET)

Order & Date	Magistrate's Order & Signature	Note of Action																					
06.11.25	<p>The case is taken up today. The Collector, Nabarangpur has approved the proposal of change of classification/de-reservation bearing RMC No.20/2023 on dated.29.11.2025 and communicated vide ADM's letter No.4597/2025 Dated.29.10.2025 for eventual lease of the following schedule of Govt. land in favour of Health & Family Welfare Department Odisha margat Chief Distric Medical & Public Health Office (CDM&PHO) Nabarangpur. For construction of Common Health centre at Saruguda Mouza</p> <p style="text-align: center;">Land Schedule</p> <table border="1" data-bbox="274 531 975 719"> <thead> <tr> <th>Mouza</th> <th>Khata No.</th> <th>Plot No.</th> <th>Kissam</th> <th>Extent Applied (in Ac.)</th> <th>Full Extent (in Ac.)</th> <th>Proposed kissam</th> </tr> </thead> <tbody> <tr> <td>Saruguda (Rural)</td> <td>582 (AAA)</td> <td>1275</td> <td>Pahada</td> <td>8.75</td> <td>8.75</td> <td>Patita of AJA Khata</td> </tr> <tr> <td>Total</td> <td></td> <td>1 Plot</td> <td></td> <td>Ac.8.75</td> <td></td> <td></td> </tr> </tbody> </table> <p>Send the case record to the Record Room. RK is directed to correct the ROR with the assistance of court Amin/DEO and send the intimation slip to the concerned RI for necessary correction. (Typed my dict.)</p> <p style="text-align: center;">   </p> <p style="text-align: center;">Tahasildar, Nandahandi. Tahasildar, Nandahandi</p>	Mouza	Khata No.	Plot No.	Kissam	Extent Applied (in Ac.)	Full Extent (in Ac.)	Proposed kissam	Saruguda (Rural)	582 (AAA)	1275	Pahada	8.75	8.75	Patita of AJA Khata	Total		1 Plot		Ac.8.75			
Mouza	Khata No.	Plot No.	Kissam	Extent Applied (in Ac.)	Full Extent (in Ac.)	Proposed kissam																	
Saruguda (Rural)	582 (AAA)	1275	Pahada	8.75	8.75	Patita of AJA Khata																	
Total		1 Plot		Ac.8.75																			
10.11.25	<p>The case is taken up today. Necessary correction been made in the Office ROR & the land has been taken to Khata No.581(AJA) recorded as Patita Kissam in the Saruguda Mouza.</p> <p>Issue intimation slip to R.I.Dangarbheja for effecting necessary changes in the Circle ROR, Map and to return the intimation slip within 15 days.</p> <p>(Typed my dict.)</p> <p style="text-align: center;">   </p> <p style="text-align: center;">Addl. Tahasildar, Nandahandi. Addl. Tahasildar, Nandahandi</p>																						

X

COLLECTORATE, NABARANGPUR
(Revenue Section)

Recd
29/05/2025
No 7588/2025/XXI-04/25
To

Dated 23.05.2025

The Tahasildar, Nandahandi.



Sub: Re-validation of Site Selection Committee Meeting Proceeding of Nandahandi Tahasil.

- 1) Memo No.1260 dtd. 03.04.2025 of Sub-Collector, Nabarangpur addressed to you.
- 2) Your Letter No. 338 dtd.28.01.2025.
- 2) Your Letter No.1730 dtd. 08.05.2025.

Sir,

With reference to the subject cited above, I am to return herewith copies if the Site Selection Meeting Proceeding duly validated by the Collector, Nabarangpur dated 20.05.2025 of the following land schedule in favour of CDM & PHO, Nabrangpur for construction of CHC, Saruguda of your Tahasil.

Land Schedule

Mouza	Khata No	Plot No	Kissam	Extent
Saruguda Rural	582 (AAA)	1275	Pahada	Ac.8.75
	Total	01 Plot		Ac.8.75

Receipt of the Site Selection Committee Meeting Proceeding with Trace Map may please be acknowledged.

This is for your information and necessary action.

Yours faithfully,

Encl: S.S Proceeding with sketch map

11/23-05-25
Addl. District Magistrate
Revenue, Nabarangpur.

Dated 23.05.2025.

Memo No. 7589/2025 Alien.

Copy to the Sub-Collector, Nabarangpur for information with reference to his letter No. 1259 dtd. 03.04.2025.

11/23-05-25
Addl. District Magistrate
Revenue, Nabarangpur

AC/Encl

X

PROCEEDINGS OF SITE SELECTION COMMITTEE MEETING FOR ALIENATION OF GOVERNMENT LAND IN FAVOUR OF CHIEF DISTRICT MEDICAL OFFICER, NABARANGPUR

Date: 13.03.2023

MEMBERS PRESENT

01	Sub. Collector, Nabarangpur	Chairman
02	Executive Engineer, R & B, Nabarangpur	Member
03	Asst. Executive Engineer, RWSS & S. Nabaarangpur	Member
04	Block Development Officer, Nandahandi	Member
05	Tahasildar, Nandahandi	Member-Convenor
06	Chief District Medical Officer, Nabarangpur	Requisition Officer

The Site Selection Committee has visited the following proposed land as land schedule mentioned below which are to be alienated in favour of Chief District Medical Officer, Nabarangpur. The detailed land schedule of the selected land are as follows.

LAND SCHEDULE

Mouza	Khata No.	Plot No.	Extent	Kissam
Saruguda Rural Thana No.53	582 (AAA)	1275	Ac. 8.75	Pahada

Since the above land is objectionable in nature, Change of classification of the said land is required, after which it is recommended to alienate the lands in favour of Chief District Medical Officer, Nandahandi.

[Signature]
13/3/23
Sub-Collector,
Nabarangpur

Sub Collector
Nabarangpur

[Signature]
13/3/23
Asst. Executive Engineer,
R & B, Nabarangpur

[Signature]
13.03.23
Tahasildar,
Nandahandi

[Signature]
13/3/23
BDO,
Nandahandi

[Signature]
13/3/23
Asst., Executive Engineer,
RWSS, Nabarangpur

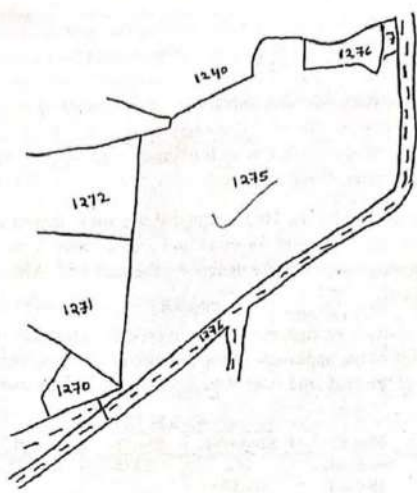
[Signature]
13.3.23
CDMO,
Nabarangpur

APPROVED

[Signature]
16.03.23
COLLECTOR, NABARANGPUR

//REVISED//
[Signature]
Collector
Nabarangpur

Mouza- Saruguda
Tahasil- Nandahandi
Thana- Nabarangpur
Dist- Nabarangpur
Scale- 16"=1 mile



Land Schedule

Khata No	Plot No	Kissam	Extent	Out of Extent	Name of RI
582	1275	Pahada	Ac 8.75	Ac 8.75	ABADA AJAGYA ANABADI

Boundaries of the Plot

- North- Govt.
- South- Govt.
- East- Govt.
- West- Govt.

"REVALIDATED"

Collector
Nabarangpur

Handwritten signature
Tahasildar
NANDAMANDI

Handwritten signature
7/14/2015
Revenue Officer
Nabarangpur

SPOT VISIT MEMORANDUM OF TAHASILDAR, NANDAHANDI

Date of Visit: 13.03.2023

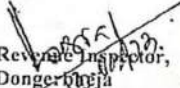
Today i.e., 13.03.2023. I have visited the spot as detail land schedule mentioned below which is proposed for alienation in favour of Chief District Medical & Public Health Officer, Nabarangpur. The CDMO, Nabarangpur, Revenue Supervisor and Revenue Inspector, Dongerbheja of this Tahasil was present on the spot during my visit. The Revenue Supervisor has demarcated the proposed land with the help of Amin and shown the boundaries of the proposed plot with reference to the map of the Plot. The land is free from any type of unauthorised encroachment.

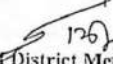
The village where the land is situated is a rural area of this Tahasil. The spot is well connected to the existing road for communication. There is no valuable tree found over the land. No communal activities are there over the said land. Also, no Sairat source is seen over the proposed land.

In the above circumstances my opinion is the proposed land as detailed below can be settled in favour of the applicant for the purpose of construction of New CHC after change of classification of the said land from PahadaKissam to PatitoKissam.


LAND SCHEDULE

Mouza	Khata No.	Plot No.	Extent	Kissam
Saruguda (Rural) Thana No.53	582 (AAA)	1275	Ac. 8.75	Pahada


Revenue Inspector,
Dongerbheja


Chief District Medical &
Public Health Officer,
Nabarangpur.


Revenue Supervisor,
Nandahandi


Tahasildar,
Nandahandi

Court of Tahasildar, Nandahandi

Case no:- 20 /2023

Date:- 19.12.2023

Process No- 2576/2023

Public Notice

It is hereby notified for the information of the public that the schedule land of this Tahasil has been decided to lease out of Govt land in favour of Community health center Nandahandi re presented of Chief District Medical and Public Health Officer, Nabarangpur by changing the kissam of land (Status of land) from Abada Ajogya Anabadi to Abada Jogya Anabadi and Pahada Kissam (Hilly land) to Patita Kissam (Fallow land). The following land schedule given below.

Land Schedule

Mouza (Revenue village)	Khata No	Plot No	Kissam	Extent Applied	Full Extent	Khatiyani
Saruguda	582 (Abada Ajogya Anabadi)	1275	Pahada	8.75	8.75	(Abada Ajogya Anabadi)
				Ac. 8.75		

If any person/organization wishes to raise objection or complaint, then they should do so within 15 (fifteen) days of the date of publication of this advertisement before this office in writing , otherwise no objection or complaint will be entertained thereafter.

Banamali Meher

Tahasildar, Nandahandi

Memo No:- 2558/2023

Date:- 19.12.2023

A copy of this was published in the center of the village for public information and a copy was given for return.

A copy of this was published in the office of the Revenue Inspector, Dangarbheja/Dangarbheja Gram Panchayat for public information.

A single copy of this was published for public information at the Tahasil Office, Nandahandi/Block Development Office, Nandahandi.

A copy of this be sent to DIO, NIC, Nabarangpur for information and it was requested that an advertisement be placed on the district website for public information.

Banamali Meher

Tahasildar, Nandahandi

OFFICE OF THE ADDITIONAL SUB-COLLECTOR, SETTLEMENT, JEYPORE.

No. XXXVI-1/23

1040

Date: 03.11.2023

TO
NOV 2023

The Tahasildar

Nandahandi.

Sub: Submission of sabik status.

Ref: Your Letter No.898/2023 Dated.11.04.2023.

Sir,

With reference to the letter on the subject cited above, I am to send herewith t sabik details as obtained by you on the above reference of t mouza: Nuagad, Maliguda, Porajaminigudi, Saruguda, Merna, Dhondra, Dandasenaguda, Ja annathpur, Sagarmunda, Dahana, Podalguda, Podapalla, Saruguda, Kotraguda, Nisanahanc and Nuagad.

This is for your kind information and necessary action

Yours faithfully

Enc: As above list.

A.S.O Records, Jeypore

CASHEW PLANTATION				CASHEW PLANTATION						
Nangal Atalo	171	501	49.25	Pahada	Nangal Atalo	80	327	49.25	33.45	
		568	50.63	Pahada		80	374	49.25	9.05	
Utkal Balashram				Utkal Balashram						
Podalguda	792	124	4		Podalguda	331	80	248.20	219.16	
CDMO				CDMO						
Saruguda	582	1275	8.75	Pahada	Saruguda	282	795	16.07	3.93	
SSD				SSD						
Kotraguda	130	238	10.00		Kotraguda	87	11	292	9.33	
Nishnahandi	737	1422	11.00	Basti Jogya	Nishnahandi	355	12	668	974	
CID				CID						
Nuagad	416	70/1290	0.5	Palita	Nuagad	109	2	216	29.00	
Nabarangpur College				Nabarangpur College						
Nuagad	414	732	4.48	Jungle	Nuagad	109	2	216	29.00	5.14
		733	0.07	Rasta				216	29.00	"
		734	0.65	Jungle				216	29.00	"
		735	0.04	Rasta				216	29.00	"
		739	5.5	Jungle				216	29.00	"
		740	0.1	Jungle				217	15.00	9.1
		741	4.25	Jungle				217	15.00	"
		742	0.05	Jungle				217	15.00	"

Asst. Settlement Officer
Records, Bhubaneswar



ଓଡ଼ିଶା ସରକାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ନନ୍ଦାହାଣ୍ଡି ; ଜିଲ୍ଲା : ନବରଙ୍ଗପୁର

99

OFFICE OF THE TAHASILDAR, NANDAHANDI
DISTRICT: NABARANGPUR, (ODISHA)

At/Po- Danagerbheja, PIN-764078; e-mail: tahnanda-od@nic.in

No. 898 /2023

Date: 11/04/2023

To,

The Assistant Settlement Officer, Settlement Office,
Jeypore.

Sub: Request to furnish DLC/Sabik status -Reg.

Sir,

With reference to the subject cited above, I am to say you that some of the institutions with land schedules as enclosed herewith have filed alienation proposal in the prescribed application for settlement of Govt. land in their favour.

I would therefore request you to furnish the DLC status/Sabik status of the land of this particular piece of land by providing the comparison statement.

This is for favour of information and necessary action.

Yours faithfully,

Tahasildar, Nandahandi
Dt. 11/04/2023

Memo No 899 /2023

Copy submitted to the Additional District Magistrate, Nabarangpur
for information and necessary action.

Tahasildar, Nandahandi
Dt. 11-04-23

ROR VERIFICATION

Mouza	Khata No.	Plot No.	Kissam	Full Extent (in Ac.)
Saruguda (Rural)	582 (AAA)	1275	PAHADA	8.75

Record Tenant:- Abada Ajogya Ananbadi


Amin, Nandahandi Tahasil


RK, Nandahandi Tahasil



BHULCKH

LAND RECORDS WEB PORTAL OF ODISHA



Schedule I Form No.39-A

KHATIYAN

MOUZA(REVENUE VILLAGE) : SARUGUDA

TAHASIL - NANDAHANDI

POLICE STATION - : NABARANGPUR

TAHASIL NUMBER : 189

THANA NO- 53

DIST- NABARANGPUR

NAME OF THE RECORDED TATENT(RT)	GOVT OF ODISHA					
KHATA NO	582					
2) NAME OF RT ,FATHER NAME ,CASTE & ADDRESS	ABADA AJAGYA ANABADI					
NATURE OF LAND						
4) PAY	WATER RENT	RENT	CESS	OTHER CESS	TOTAL	REMARK
REMARK IF ANY						
BLANK SPACE FOR STAMPING						
FINAL PUBLICATION DATED - 30/09/1993						
RENT FIXED DATED - 01/04/1994						

KHATIAN NO - 5R2		MOUZA - SARUGUDA				DIST- NABARANGPUR
PLOT NO	KISSAM DETAILS	KISSAM DETAILS	ARA			REMARK
			ACOR	DECEMAL	HECTOR	
7	8	9	10	11	12	
28	PATHAR ABANI	TORA PDAR PATHAR	0	3000		
1279	PATHARAB ANI	KUPULI PATHAR	0	2200		
1281	PATHARA BANI	KUPULI PATHAR	0	1600		
709	NALO	BELO JODI PANI NALO	1	5500		
714	NALO		0	1300		
715	NALO	BELO JODI PANI NALO	1	5500		
724	NALO	BELO JODI PANI NALO	1	600		
1061	NALO	BELO JODI PANI NALO	1	3000		
1071	NALO	BELO JODI PANI NALO	4	5900		
1204	NALO	BELO JODI PANI NALO	4	0		
1212	NALO		0	1300		
1216	NALO	PANI NALO	0	2000		
1220	NALO	PANI NALO	0	1200		
1240	NALO	BELO JODI PANI NALO	2	9200		
1242	NALO	BELO JODI PANI NALO	1	8400		
1264	PAHADA		0	4100		
1272	PAHADA		1	5000		
1274	PAHADA		0	1000		
1275	PAHADA		8	7500		
757	PAHADA	MUNDI KUPULI	2	4500		
758	PAHADA		0	5600		
771	NALO	MUNDI KUPULI	0	500		
823	NALO		3	4700		
266	NALO	BANDA PARBAT	47	0		
24 plots			84	3600		



PROCEEDINGS OF SITE SELECTION COMMITTEE MEETING FOR ALIENATION OF GOVERNMENT LAND IN FAVOUR OF CHIEF DISTRICT MEDICAL OFFICER, NABARANGPUR

Date: 13.03.2023

MEMBERS PRESENT

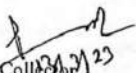
01	Sub. Collector, Nabarangpur	Chairman
02	Executive Engineer, R & B, Nabarangpur	Member
03	Asst. Executive Engineer, RWSS & S, Nabaarangpur	Member
04	Block Development Officer, Nandahandi	Member
05	Tahasildar, Nandahandi	Member-Convenor
06	Chief District Medical Officer, Nabarangpur	Requisition Officer

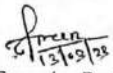
The Site Selection Committee has visited the following proposed land as land schedule mentioned below which are to be alienated in favour of Chief District Medical Officer, Nabarangpur. The detailed land schedule of the selected land are as follows.

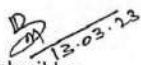
LAND SCHEDULE

Mouza	Khata No.	Plot No.	Extent	Kissam
Saruguda Rural Thana No.53	582 (AAA)	1275	Ac. 8.75	Pahada

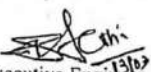
Since the above land is objectionable in nature, Change of classification of the said land is required, after which it is recommended to alienate the lands in favour of Chief District Medical Officer, Nandahandi.

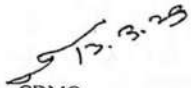

 Sub-Collector,
 Nabarangpur
Sub Collector
Nabarangpur


 Asst. Executive Engineer,
 R & B, Nabarangpur

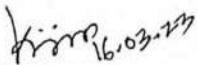

 Tahasildar,
 Nandahandi


 BDO,
 Nandahandi


 Asst., Executive Engineer,
 RWSS, Nabarangpur


 CDMO,
 Nabarangpur

APPROVED


 COLLECTOR, NABARANGPUR

X

104

OFFICE OF THE REVENUE INSPECTOR, DANGERBEJA

Letter No: - 38/23

Date:- 16/6/23

To

The Tahasildar , Nandahandi .

Submission of inquiry report for change of classification from

Pahada to Patita for alienation of Govt. land infavour of Health and Family Welfare Department for construction of CHC ,Nandahandi.

Tahasil Office Memo No-1139/2023 Dated-03/05/2023.

Ref-

Sir,

In inviting reference to the subject cited above, I am to report that the Chief District Medical Officer and Public Health Officer ,Nabarangpur has applied for alienation of Govt. land infavour of Health And Family Welfare Department for construction of CHC ,Nandahandi .On perusal of the application and verification of RoR, it reveals that the proposed land having the following land schedule is recorded as Pahada Kissam and If authority pleases necessary steps may kindly be taken for change of classification of the land from Pahada to Patita Kissam .

Further I am to inform you that the case land is free from encroachment , no valuable tree growth available, Land is not suitable for sairat lease and fit for of CHC Nandahandi Building .

LAND SCHEDULE

Mouza	Khata No	Plot No	Kissam	Area	Name of the RT
Saruguda	582	1275	Pahada	Ac-8.75	Abad Ajogya Anabadi

This is for your favour of kind information and necessary action.

Yours faithfully

Revenue Inspector
Dangarbheja

DA
Alienation

Alienation
19.6.23

1135
19/6/23

✘

105

Mouza- Saruguda

Tahasil- Nandahandi

PS- Nabarangpur

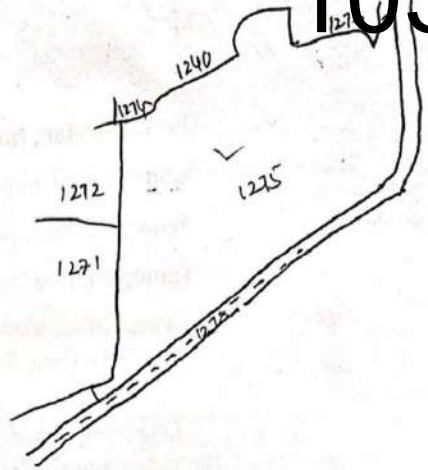
Dist: Nabarangpur

Scale: 16" = 1 mile

Sheet No.-03

Year-1993-94

T- ଆବକ ଅଯୋଗ୍ୟ ଅନାବଦି



SCHEDULE OF THE SITE :-

Name of the village	Khata No	Plot No	Kissam	Extent	Remarks
Saruguda	582	1275	Pahada	Ac-8.75	Abad Ajogya Anabadi
Total		1 Nos		Ac-8.75	

North- Govt.

South - Govt.

East - Govt.

West - Govt.


 Revenue Inspector,
 Nabarangpur,
 Dhangarbheja
 Nabarangpur



ଓଡ଼ିଶା ସରକାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ନନ୍ଦାହାଣ୍ଡି; ଜିଲ୍ଲା : ନବରଙ୍ଗପୁର

OFFICE OF THE TAHASILDAR, NANDAHANDI

DISTRICT: NABARANGPUR, (ODISHA)

At/Po- Dongerbheja, PIN-764078; e-mail: tahanda.odisha@gmail.com

No. 1139/2023

Date: 03/05/2023

To,

The Revenue Inspector,
Dongerbheja.

Sub: Submission of proposal of De-reservation/ Change of Classification
-Reg.

Ref: 1) This office Letter No.507 dt. 02.03.2023.
2) Your letter No. NIL dt. 10.03.2023

Sir,

With reference to the letter on the subject cited above I am to say that the CDM-cum-PHO, Nabarangpur has applied alienation of Govt. land for construction of New CHC as per the following schedule. You have submitted the land status report. However, the proposal for change of classification is yet to be received from you.

Land Schedule

Mouza	Khata No.	Plot No.	Extent	Kissam
Saruguda Rural	582	1275	Ac 8 75	Paraba
	Total	01 Nos of Plot	Ac 8 75	

You are, therefore, requested for submission of proposal for change of classification to the undersigned at the earliest

Yours faithfully

[Signature]
Tahasildar, Nabarangpur
03.05.23

X

107

FORM-1(A)

(See rule 5(2) of the Odisha Government Land Settlement Rules, 1983)

APPLICATION FOR SETTLEMENT OF LAND BY THE APPLICANTS OTHER THAN INDIVIDUALS

To

The Tahasildar,
Papadahundi, Nandahandi

(1)	Type of the Applicant (Strike out whichever is not applicable)	
a)	Central Govt. Ministry or Department	--
b)	State Govt. Department	-- Health and Family Welfare Department
c)	Corporate or Company or Society or Agency owned by Central Govt.	--
d)	Corporate or Company or Society or Agency owned by State Govt.	--
e)	Public Limited Company or Private Ltd. Company other than those in (c.) or (d)	--
f)	Registered Society or Trust other than those in (c.) or (d)	--
g)	Any other entity (Please Specify)	--
(2)	Address of the applicant organization	
a)	Head Quarters	District Head Quarter Hospital Nababaraengpur
b)	Local Office in Odisha (if other than (a))	
(3)	Particulars of the	

Authorized representative
of the applicant
organization

Name

Designation

Address

CDMO, Nabarangpur


Detail of Particulars of the land applied for

Mouza/Village	Khata No.	Plot No.	Kissam	Measuring Extent of land in Ac.
Seruguda	580	1875	Panaela	8.75
TOTAL				Total= 8.75

(E) Purpose for which the land is required: Settlement of Govt land for new construction of CHC building at Nansalabandi
DECLARATION

I solemnly affirm that the particulars given above and the documents enclosed with the application are correct and true to the best of my knowledge


Signature of the
PUBLIC HEALTH OFFICER
NABARANGPUR


Official seal of the
Authorized Representative
PUBLIC HEALTH OFFICER
NABARANGPUR

4X

37



GOVERNMENT OF ODISHA
HEALTH & FAMILY WELFARE DEPARTMENT

File No. PT2-HFW-MEII-MISC-0006-2017- 7251

OFFICE ORDER

In supersession of all previous orders passed regarding the authorization for filing requisition for alienation of Government land, the CDM & PHO of the respective districts of Odisha are hereby authorized for filing requisition with the respective Tahasildars of the assigned districts for alienation of Government land in favour of Health & Family Welfare Department for establishment of Hospitals / Healthcare Projects and allied facilities, including Affordable Healthcare Project.

Prior consent /approval of Health & Family Welfare Department has to be obtained in respect of the purpose as well as the identified patch of Govt. land .

By order of Principal Secretary

Deputy Secretary to Government

Memo No. 7252 /H., Dated: 11/03/2020

Copy forwarded to all Collectors / DMET, Odisha / DHS, Odisha / all CDM & PHOs for information and necessary action.

Deputy Secretary to Government

DIRECTORATE OF HEALTH SERVICES, ODISHA

Telephone-0674-2390536, Fax-0674-2390825 E-mail:-dhsodisha@gmail.com

Memo No. 11367 /HA-Misc-07/20, Bhubaneswar, the 02/06/2020

Copy forwarded to all Chief District Medical & Public Health Officers for information & necessary action.

Joint Director of Health Services (HRH&R), Odisha.

Copy to S.O. (DPO)



OFFICE OF THE
SUB COLLECTOR, NABARANGPUR

(Revenue Section)

Dated: 24.01.25

No. 326 /2025



The Tahasildar,
Nandahandi.

Sub: Change of Khata and KISSAM of Govt. land for alienation in
favour of Health & FW Dept.

Ref: Your letter no. 211 dated 03.02.2024

Sir,

With reference to the letter cited above on the captioned subject, it is to say that on scrutiny of the case record it is noticed that the Site Selection Proceedings needs to be re-validated and date in the Proclamation has neither been put by the Process Server nor by the Asst. Nazir to ascertain the date of publication of the Proclamation.

Hence, the RMC case record bearing no. 20/2023 is return herewith for necessary rectification and re-submit.

Encl: as above.

Yours faithfully,

[Signature]
24/01/2025
Sub Collector, Nabarangpur

[Signature]

Hand
28.01.24

Madhy
Important

282
28/01/25

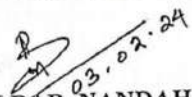
13/01/25

CERTIFICATE

It is certified that the proposed land for construction of New CHC Building of following land schedule does not attract the provision under Forest Conservation Act as on 1980.

Land Schedule

Mouza	Khata No	Plot No	Extent	Kissam
Saruguda Rural	582 (AAJ)	1275	Ac.8.75 (Out of Ac 8.75)	Pahada


03.02.24
TAHASILDAR, NANDAHANDI



OFFICE OF THE TAHASILDAR, NANDAHANDI
DISTRICT: NABARANGPUR, (ODISHA)

At/Po- Dangerbheja, PIN-764078; e-mail: tah.nanda-od@nic.in

No: 819/2026

Dt: 23/03/26

To,

The C.D.M.O,
Nabarangpur.

Sub: Information regarding the biomedical waste disposal of the C.H.C
Nandahandi.

Ref: Memo No.19479/File no.XV-34/2025 dated -29.12.2025

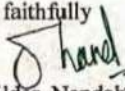
Respected Sir,

With reference to the subject cited above, I am here to seek the information regarding the proper biomedical waste disposal of C.H.C Nandahandi. A grievance petition of Sri Gupta Nayak and others was forwarded from the Collectorate, Nabarangpur. The petitioner had raised their concern regarding the probable dumping of biomedical waste in to the nearby Nala which may lead to pollution in future.

Hence in an attempt to understand the current model and treatment process before disposal of the waste you are hereby requested to provide the complete details of the site of disposal of the waste and the treatment methods employed before and after that.

This is for favour of your kind information and necessary action.

Yours faithfully


Tahasildar, Nandahandi

23/03/26



113⁴⁶

Letter No: 3048

Date: 23.02.2026

To

The Tahasildar,
Nandahandi, Nabarangpur

Sub: Compliance report regarding disposal of Biomedical Waste (BMW) at CHC Nandahandi as per Biomedical Waste Management Rules, 2016.

Ref: Your letter regarding grievance on disposal of biomedical waste.

Sir,

In inviting reference to the subject cited above, the compliance report regarding management and disposal of biomedical waste at CHC Nandahandi is submitted as follows:

1. Compliance with BMW Rules, 2016:

CHC Nandahandi is adhering to the provisions of Biomedical Waste Management Rules, 2016 and its amendments. Waste segregation is carried out at the point of generation using prescribed color-coded bins (Yellow, Red, Blue, White).

2. Segregation & Handling:

Biomedical waste is segregated into Yellow, Red, White, and Blue categories as per BMW guidelines. Proper handling, labeling, and safe storage practices are ensured by trained personnel.

3. Disposal through Authorized CBWTF:

The biomedical waste generated at CHC Nandahandi is handed over to the authorized Common Biomedical Waste Treatment Facility, **M/s Renewable Envirogic Pvt. Ltd., Bolangir**, for scientific treatment and final disposal.

- Waste is collected and transported by the authorized agency.
- Collection of biomedical waste is ensured within **48 hours of generation** as per Biomedical Waste Management Rules, 2016.
- No biomedical waste is disposed of in open areas, drains, or nearby nala.

4. Storage & Transportation:

A designated temporary storage room is maintained within the CHC premises. Waste is stored safely and handed over to CBWTF within the stipulated time, ensuring no adverse environmental impact.

5. Waste water disposal System:

Liquid waste management system is there in to drain treated water into Soak pit constructed within the CHC premises. Further Proposal for installation of Effluent Treatment Plant (ETP)/Sewage Treatment Plant (STP) has been submitted to Director of Public Health, Odisha vide letter No 960 Dt 28.01.2026 for further compliance strengthening.

6. Present Status:

CHC Nandahandi is in compliance with Biomedical Waste Management Rules, 2016, and no unauthorized disposal of biomedical waste is being practiced.

OFFICE OF THE CHIEF DISTRICT MEDICAL & PUBLIC HEALTH OFFICER-CUM-
DMD, NABARANGPUR



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DISTRICT PROGRAMME MANAGEMENT UNIT (DPMU)

(Department of Health & Family Welfare, Government of Odisha)



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This is for your kind information and necessary action.

Yours faithfully

CDM&PHO-cum-DMD

Nabarangpur

23/3/2026

Memo No. 3049 / Dated 23.03.2026

Copy Submitted to the Collector & DM, Nabarangpur for information and necessary action.

CDM&PHO-cum-DMD

Nabarangpur

23/3/2026

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**THE CHIEF DISTRICT MEDICAL & PUBLIC HEALTH OFFICER-CUM-
DMD, NABARANGPUR**
DISTRICT PROGRAMME MANAGEMENT UNIT (DPMU)
(Department of Health & Family Welfare, Government of Odisha)

Letter No 2697

Date 13.03.2026



To:
The Regional Officer
State Pollution Control Board, Regional Office, Koraput, Odisha

Subject: Submission of Compliance Report regarding Model Community Health Centre (CHC) at Soruguda, Nandahandi Block, Nabarangpur District

Reference: Letter No. 2505 dated 05.12.2025 issued by the Regional Office of the State Pollution Control Board, Odisha.

Sir,

With reference to the above-mentioned letter regarding compliance requirements for the Model Community Health Centre (CHC) at Soruguda under Nandahandi Block in Nabarangpur District, the following submission is made from this office.

1. **Clarification regarding bed strength:-** It is respectfully submitted that the Model CHC building at Soruguda has been constructed as per the approved project design of the Health Department, where infrastructure provision has been made for 32 beds as per standard design norms. However, the health facility is presently functioning as a 16-bedded hospital only as per the existing operational approval of the Health Department. Further, no official order has been issued by the competent authority for up-gradation of the facility from 16 beds to 32 beds.
2. **Constructed of ETP & STP:** A proposal has been submitted to the Director of Public Health (DPH), Odisha for allocation of funds required for the the construction and installation of an Effluent Treatment Plant (ETP) and Sewage Treatment Plant (STP) at the CHC premises. Necessary action for installation of the said facilities will be taken after approval and release of funds from competent authority.
3. **Waste Water disposal System:** Liquid waste management system has been constructed in CHC premises, particularly at laboratory, dressing room and labour room to manage the waste water generated from these units. Soak pit has been constructed within the CHC premises All waste water generated from the CHC is directed to the soak pit through the internal drainage system, ensuring that no untreated waste water is discharged outside the premises or into the Belojodi Nallah.
4. **Biomedical Waste Management:** Biomedical waste generated from the health facility is being handled strictly accordance with the Biomedical Waste Management Rules and the waste is collected and disposed of through an authorized Common Biomedical Waste Treatment Facility (CBWTF).

This office assures that all environmental safeguards and compliance measures prescribed by the State Pollution Control Board will be strictly followed during the operation of the health facility.

This is submitted for kind information and necessary action

Yours faithfully,

[Signature]
CDM&PHO-cum-DMD
Nabarangpur
13/3/2026

[Signature]
JA
16/03/26

~~44~~



OFFICE OF THE MINING OFFICER, NABARANGPUR.

Mail: - mo.nabarangpur@gmail.com

Letter No. 523.../ Mines ,

Date: 26 / 03 / 2026

To

The Tahasilar,
Nandahandi.

Sub: Furnishing information regarding finding Sairat sources at Saruguda CHC


Ref: Your Letter No.821, dated: 23.03.2026

Sir,

With reference to the letter on the captioned subject, I am to inform that the matter regarding existing of sairat sources on the plot bearing Khata No.581, Plot No.1275, situated in the Mouza: Saruguda duly enquiry by Sri Sudhir Kumar Pradhan, Junior Mining Officer, Nabarangpur on 26.03.2026, it is revealed as per enquiry report that there is no existing or active minor mineral sources were found over the Khata No.581, correspond to the Plot No.1275, Mouza: Saruguda.

This is for favour of information and necessary action.

Yours faithfully,


26.03.2026
Mining Officer,
Nabarangpur.

**Mining Officer
Nabarangpur**



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OFFICE OF THE TAHASILDAR, NANDAHANDI

DISTRICT: NABARANGPUR

E-mail : nndtahasil@gmail.com

No. 821/2026

Date: 23.03.2026

To:

The Mining Officer, Nabarangpur

Sub: Information regarding finding Sairat Sources at Saruguda CHC.

Sir,

With reference to the subject cited above, enclosed please find herewith a copy of Grievance petition filed by Rama Nayak & Others of Dongerbheja, Nandahandi for your reference.

You are requested to submit necessary information regarding presence of any Sairat Source/ Minor minerals over the land identified for construction of Model CHC at Mouza Saruguda, Khata No. 581, Plot No. 1275 for taking further necessary steps at this end.

This may be treated as MOST URGENT & IMPORTANT.

Enclosed: As above.

Yours faithfully,

J. Hand
Tahasildar, Nandahandi
23/03/26